

FORM NO. 4

( See Rule 42 )

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

246

OF 1998

Applicant(s) Sri Laxhan Bhuyan


vs.

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. P. Mahanta

Advocate for Respondent(s) Mr. B. S. Basumatary,

Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in form and within time.            F. of Rs 50/- deposited vide PO/BD No. 231267 dated 27.10.98</p> <p>Requisite 5 copies have been filed.</p> <p>28.10.98            Registrar</p> <p>No. Addl. statements have been filed.</p>	<p>30.10.98</p>	<p>Learned counsel appearing on behalf of the applicant prays for adjournment till 6.11.98 to file additional statement in connection with his application. Mr. A.K.Choudhury, learned Addl. C.G.S.C. has no objection.</p> <p>Fix on 6.11.98.</p> <p style="text-align: right;">            Vice-Chairman</p>
<p>28.10.98            Registrar</p> <p>No. Addl. statements have been filed.</p>	<p>6.11.98</p>	<p>Heard Mr P. Mahanta, learned counsel for the applicant and Mr A.K. Choudhury, learned Addl. C.G.S.C. The application is admitted. Issue usual notice.</p> <p>Mr Mahanta prays for an interim</p>

5/11

Notes of the Registry

Date

Order of the Tribunal

6.11.98

order. Issue notice to show cause why the prayer for interim order shall not be granted. Notice is returnable by two weeks. Meanwhile the operation of the transfer order dated 8.12.1997 is stayed. List it on 20.11.98.

*[Signature]*  
Vice-Chairman

10.11.98  
Service of Notice received and prepared and issued to the respondents. by Regd/ post vide D. No.

nkm

20.11.98

Two weeks time allowed on the prayer of Mr A.K.Choudhury, learned Addl.C.G.S.C for show cause. Mr P.Mahanta, learned counsel for the applicant has no objection.

List on 4.12.98 for order. Interim order shall continue.

*[Signature]*  
Vice-Chairman

Addl. Statement filed on behalf of the applicant in respect of the facts of the case.

pg

MS  
23/11

4.12.98

Present: Hon'ble Mr Justice D.N. Baruah  
Vice-Chairman

One weeks time allowed for filing of written statement on the prayer of Mr A.K. Choudhury, learned Addl. C.G.S.C. Fix it on 11.12.98.

*[Signature]*  
Vice-Chairman

25.11.98  
Copy of order dtd. 20.11.98 issued to Mr. A.K. Choudhury, Addl. C.G.S.C.

nkm

MS  
21/12/98

11.12.98

There is no representation. Case to be adjourned to 22.1.98.

By order.

3-12-98  
1) Addl. Statement has been filed.  
2) Service Reports are still awaited.  
3/12/98

10-12-98

1) No. Written statement has been filed.  
2) Service Reports are still awaited.  
10/12/98

MS  
21/12/98

CA 246/98

Office Note

Date

Court's Order

30.12.98

Written statement has been filed by the respondents No. 1, 2, 3, 4, & 5. at page no. 31-34.

22.1.99

Mr P. Mahanta, learned counsel for the applicant submits that copy of the written statement has not been served on him. The respondents to serve a copy of the written statement within one week. Fix it on 29.1.99.

  
Vice-Chairman

nkm

20/1

21-1-99

Add. statement and written statement has been filed.

29.1.99

The learned counsel for the parties submit that the case is otherwise ready for hearing. Fix it for hearing on 19.3.99. The applicant may file rejoinder within two weeks, if so advised.

  
Vice-Chairman

21/1/99

18-3-99

No. Rejoinder has been filed.

nkm

11/2/99

19.3.99

List it on 11.6.99 for hearing.

  
Vice-Chairman

18/3/99

10-6-99

No. Rejoinder has been filed.

trd

22/3/99

11.6.99

Adjourned to 20.8.99 for hearing.

  
Vice-Chairman

10/6

19-8-99

No. Rejoinder has been filed.

lm

19/8

20.8.99

On the prayer of B.S. Basumatary, learned Addl. C.G.S.C. the case is adjourned till 1.10.1999.

*[Signature]*  
Vice-Chairman

30-9-99  
No. Rejoinder by  
seen filed.

*[Signature]*  
30/9

nkm

18-11-99  
No. Rejoinder by  
seen filed.

1-10-99

L/o. Adm to 19-11-99.

15/10  
*[Signature]*

*[Signature]*  
18/11

19-11-99

L/o. Adm to 21-1-99.

15/10  
*[Signature]*

20-1-2000 21.1.00  
Rejoinder is not  
seen filed.

Counsel for the applicant is not present. The applicant is also not found on calls. Mr. B.S. Basumatary, learned Addl. C.G.S.C. submits that the application has become infructuous in view that he has carried out the order. Accordingly the application is dismissed as not pressed.

Vice-Chairman

*[Signature]*

*[Signature]*  
20/11

Received Copy of  
order for respondent  
NO.3.  
*[Signature]*  
28/1/2000

trd  
V/S  
27/1/2000

31.1.2000  
Copy of the order  
has been sent to the  
D/CC. for issue to the  
line to the parties.

*[Signature]*  
Issued vide nos.  
322 to 326 D/1.2.2000  
*[Signature]*